

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 10

C.P. (IB)/893(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 11.07.2024

NAME OF THE PARTIES: J.C. FLOWERS ASSET RECONSTRUCTION
PRIVATE LIMITED V/s JMJ BEACH
RESORTS PRIVATE LIMITED

Section 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ld. Counsel is present, however, not marked his attendance in attendance sheet.
2. Ld. Counsel for the Corporate Debtor submits that they could not upload their reply due to technical glitch. However, the hard copy of the reply has been served to the Petitioner.
3. The parties seek some time to argue the matter. In the meanwhile, Registry is directed to resolve the technical glitch so that the Respondent can upload their reply as well.

4. List this matter on **24.07.2024** for further consideration/argument.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/Neeraj/